

Unauthorised Constructions in Vasant Enclave

6. SHRI KESHRI LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether unauthorised constructions have been made by the allottees of DDA flats in Vasant Enclave, New Delhi;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). As reported by DDA the details of unauthorised constructions made by the allottees of DDA flats in Vasant Enclave, New Delhi are as under:-

(i) 26 allottees have made barbed wire fencing nearby their flats.

(ii) 105 allottees have made grills on front of their houses on the available vacant Govt. land.

(iii) 15 allottees have extended their courtyard wells.

(iv) 17 allottees have made addition/ alterations/constructions of rooms in terrace, balconies or on pillars of Govt. land.

(c) In all the above mentioned cases necessary action under Delhi Development Act, 1957 has already been initiated and construction of flats is under various stages of process.

Unauthorised Occupation in Delhi

7. SHRI ARVIND TRIVEDI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the number of persons indulging in unauthorised occupation in various areas of Delhi is increasing constantly;

(b) if so, whether the Government are formulating any special scheme to check such unauthorised occupation;

(c) if so, the details thereof; and

(d) if not, the manner by which Government propose to check such unauthorised occupation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) It is reported that there has been some increase in the area of encroachment on public lands in Delhi.

(b) to (d). No special schemes are under contemplation. Encroachment/unauthorised construction is a continuing problem. As and when such cases are detected, appropriate action such as sealing, demolition, removal etc. in the Delhi Municipal Corporation Act, Delhi Development Act, Punjab Municipal Act, 1911 (as applicable in the case of New Delhi Municipal Committee Area) and Public Premises (Eviction of Unauthorised occupants) Act is being taken to stop such activities. Strict instructions have been issued to local agencies in Delhi Administration.

Vacant Posts

8. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) the number of posts in the Union Government and the Public Sector Undertakings which need approval of appointment Committee of Cabinet that are lying vacant as on October 31, 1991; and

(b) the action contemplated by the Government to fill up these posts?